

# LOK SABHA DEBATES

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## LOK SABHA

Friday, June 17, 1977/Jyestha 27,  
1899 (Saka)

The Lok Sabha met at Eleven of the  
Clock

[MR. SPEAKER in the Chair]

### MEMBER SWORN

SHRI MOHINDER SINGH SYAN-  
WALA (Ferozepur)

### ORAL ANSWERS TO QUESTIONS

Income Tax Returns filed by Maruti  
Limited and other Concerns

\*83. SHRI KANWAR LAL GUPTA:  
Will the Minister of FINANCE AND  
REVENUE AND BANKING be pleas-  
ed to state:

(a) the sources of income declared  
by Maruti Limited, Maruti Technical  
and Maruti Heavy Vehicles in their  
income-tax returns in the last three  
years;

(b) whether Government are aware  
that there are many other sources of  
income of the aforesaid companies  
which have not been declared before  
the department;

(c) if so, the facts thereof and the  
action taken thereon;

(d) whether the accounts of the  
aforesaid companies have not been  
examined properly and the sources of  
investment and deposits have not been  
properly verified; and

(e) if so, what action Government  
propose to take in the matter?

THE MINISTER OF FINANCE  
(SHRI H. M. PATEL): (a) Sources  
of income declared:

Maruti Limited:

Manufacture of motor cars, job  
work, and building of bus/truck  
bodies. Also rent, interest, capital  
gains, sale of surplus building  
materials etc.

Maruti Technical Services (Pvt.)  
Limited:

Remuneration for technical ser-  
vice and know-how from Maruti  
Limited; sale of photo-copying ma-  
chines and petrol savers etc.

Maruti Heavy Vehicles (Pvt.)  
Limited.

Manufacture and sale of road rol-  
lers.

(b) and (c). Various reports have  
appeared in the press regarding the  
activities of these companies. These  
will be kept in view while completing  
the relevant assessment proceedings.

(d) and (e). Assessments have been  
made in the ordinary course upto  
1973-74 in the case of Maruti Limited  
and 1974-75 in the case of Maruti  
Technical Services (Pvt.) Limited.  
No assessment has been made in the  
case of Maruti Heavy Vehicles (Pvt.)  
Limited.

The Special Cell in the Directorate  
of Inspection (Investigation) is now  
watching and guiding the investiga-  
tion in these cases.

SHRI KANWAR LAL GUPTA: I  
want to protest. He has not answered  
my question properly. If I may in-  
vite your kind attention to parts (c)  
and (d) of the Question—I asked:

(c) if so, the facts thereof and  
the action taken thereon;

(d) whether the accounts of the aforesaid companies have not been examined properly and the sources of investment and deposits have not been properly verified;

Kindly look at his reply at (d) and (e). He only says that the assessment has been made properly. He does not say whether the deposits and sources have been verified or not. He has not replied to it. It seems that the answer has been framed by Sanjay himself, and not by our own Minister; it looks like that. The question is:

"Whether Government are aware that there are many other sources of income of the aforesaid companies which have not been declared before the department;"

What is the answer? It says:

"Various reports have appeared regarding the activities of these companies. These will be kept in view while completing the relevant assessment proceedings."

Sir, as you know, there were not only press reports but a discussion took place on the floor of this House. There are many reports and many complaints with the Government, with his department. He should have referred to all those things. Why does he want to hide all those things? If he is ready with his reply, let him answer it. Otherwise, let it be postponed to a future date. I do not want this answer.

**SHRI H. M. PATEL:** I am sorry that the hon. Member is not satisfied with the answer.

**MR. SPEAKER:** In any case, there is nothing shady in it.

**SHRI H. M. PATEL:** I may assure him that these replies have not been drafted by Shri Sanjay. This much I can assure him.

**SHRI M. RAM GOPAL REDDY:** Was it drafted by Shri Kanwar Lal Gupta?

**SHRI H. M. PATEL:** It is possible that I have not given the hon. Member all the answers that he desires. But his question is about the sources of income "declared". I have given

him the sources of income "declared". Assessments have been completed for 1973-74. Various activities, developments, may have taken place in 1974-75, 1975-76 and 1976-77. Those will come to light as and when the accounts come, as the returns are submitted and the returns are examined. Until then to say that I am trying to evade giving a reply is perhaps not quite fair.

**THE PRIME MINISTER (SHRI MORARJI DESAI):** May I tell my hon. friend that the use of a wrong word does not redound to his credit and to the credit of the House?

**SHRI KANWAR LAL GUPTA:** Let me ask the question. In the accounting year 1975-76 the total deposits with Maruti comes to Rs. 4.26 crores. May I know whether the Government have verified the sources of these credits or not? Secondly, if the Government is not in a position to verify these sources, will the Government reopen their cases, along with the cases of the Directors, and, if not why not?

**SHRI H. M. PATEL:** I would like to clarify the position. For the assessment year 1972-73 the return showed a loss of Rs. 7,27,380 and the loss which was accepted was Rs. 7,05,444. For 1973-74 the loss mentioned in the return was Rs. 25,89,000 and the loss accepted was Rs. 25,070. For 1974-75 the loss claimed in the return is Rs. 60,35,000 and the assessment is pending. For 1975-76 the loss claimed is Rs. 1,43,37,000. The assessment is pending. For 1976-77 the loss claimed is Rs. 2,38,00,000. The assessment is pending.

As I said in my reply, we have set up a Special Cell, which is investigating the case. In fact, a special set of officers have been assigned this work of going through these things. A cell in the Directorate of Inspection (Investigation) also has been set up to guide and investigate all these returns. It is only when the examination of these returns is finally completed that one can give you the kind of answer that you may desire.

**SHRI KANWAR LAL GUPTA:** I asked the question whether the credits were verified by the department in those years the assessment for which has been completed.

**SHRI H. M. PATEL:** When the assessment is pending, it means....

**SHRI KANWAR LAL GUPTA:** It was completed.

**SHRI H. M. PATEL:** The returns have to be examined. The returns contain a number of entries. It is not possible to say which particular entry has been examined. If he had given me a specific notice beforehand about particular items, I would have made special enquiries and found out.

**श्री कंबर लाल गुप्त :** क्या यह बात सही है कि मारुति टैक्नीकल सर्विस ने पेट्रोल सेवर्स की सेल की है, जैसा कि आप ने जवाब में दिया है, तो यह सेल रशिया में भी की गई जब श्री संजय रशिया गए थे और 7, 8 लाख रु० के बेचे गए, हिन्दुस्तान में भी बेचे गए और यह पेट्रोल सेवर्स इन्होंने धानुका से 5 ३० में खरीदे और 45 रु० में बेचे। क्या यह बात सही है? क्या मंत्री जी तीनों कम्पनियों के सारे रेकार्ड सभा पटल पर रखेंगे क्योंकि यह पब्लिक इन्टरेस्ट की चीज है?

**SHRI H. M. PATEL:** I have no information whether Mr. Sanjay Gandhi sold his petrol savers in Russia. As to whether the returns will be placed on the Table of the House. I shall consider the matter.

**श्री मनोहर लाल :** क्या यह सही है कि मारुति लिमिटेड को जहां अन्य सूत्रों से पैसा मिला वहीं पंजाब नेशनल बैंक से एक करोड़ रु० 2 परसेन्ट कम ब्याज पर श्री तुली ने दिया? यदि हां तो उनके खिलाफ क्या कार्यवाही की जाएगी?

**SHRI H. M. PATEL:** I have no information on this subject. I shall certainly take note of it and see if it is so.

**चौधरी बलबीर सिंह :** मंत्री महोदय ने कहा कि जब वह रिटर्न देंगे तो फिर बेरीफ़ाई करेंगे। तो 1973-74 के रिटर्न तो आ गए, कानून के मुताबिक हर रिटर्न उसी साल में 30 अप्रैल तक आना चाहिए। तो मंत्री जी ने कहा है कि वह बेरीफ़ाई करेंगे, रिटर्न सब आ चुके हैं, तो क्यों इन्होंने गलत जवाब दिया है? क्या इसके बारे में जांच करेंगे कि उसके असेसमेंट में देरी क्यों हो रही है? क्या मंत्री जी यह भी बतायेंगे कि जो मारुति लिमिटेड ने बाहर एजेन्सीज बेची हैं वह कानूनी तौर पर गलत था और जिस के लिए वह रुपया नहीं ले सकते थे जब तक कि उनका माल तैयार नहीं होता। तो जो एजेन्सीज वालों से रुपया लिया गया है...

**MR. SPEAKER:** You are giving information, you are not asking a question.

**चौधरी बलबीर सिंह :** मैं यही बता रहा हूँ कि जो रुपया लिया गया है वह इन्लीगल लिया गया है, क्या सरकार इस बारे में जांच करायगी और कोई एक्शन लेगी?

**SHRI H. M. PATEL:** As I said, assessments are pending, which means that the returns have been submitted and those returns are under scrutiny. As the returns and the scrutiny are of a complicated nature. It is bound to take some time and hence the delay. It cannot be finished within the time he has in mind.

As regards the dealerships, the accretion in unsecured loans and dealership deposits during the year ending 31-3-1974 amounted to Rs. 40,15,000 and Rs. 54,80,000 respectively. As

details were not furnished by the company, the income-tax officer on his own added the figures and proposed to add Rs. 94,95,000 in that year. These are now matters which will be examined.

**श्रीकृष्ण बलवीर सिंह :** कितना समय व्यय लेने ?

**SHRI H. M. PATEL:** I am afraid I cannot tell you.

**MR. SPEAKER:** He has no information. There is no use putting questions. He will say, 'We will enquire into it'.

**फाइव स्टार होटल के जनरल मैनेजर के रूप में एक रिसेप्शनिस्ट की पदोन्नति :**

\* 84. श्री शिव नारायण सरसूनिया :

श्री अरविंद बाला मजराोर :

क्या पर्यटन और नागर विमानन मंत्री वह बताते की कृपा करेंगे कि :

(क) क्या एक रिसेप्शनिस्ट की सरकारी क्षेत्र के फाइव स्टार होटलों के प्रभावी जनरल मैनेजर के पद पर पदोन्नति हुई जैसा 30 अप्रैल, 1977 के 'हिन्दुस्तान टाइम्स' में समाचार छपा है ;

(ख) यदि हां, तो क्या इतनी ऊंची पदोन्नति ऐसी वरिष्ठ नियुक्तियों संबंधी नियमों तथा विनियमों के अनुसार है ; और

(ग) यदि नहीं तो अनियमितताओं के बारे में यदि कोई हों, क्या कार्रवाई की गई है अथवा करने का विचार है ?

**पर्यटन और नागर विमानन मंत्री (श्री पुरुषोत्तम कौशिक) :** (क) भारत पर्यटन विकास निगम के वर्तमान महा-प्रबन्धक (होटल्स) ने लगभग 20 वर्ष की आयु में सितम्बर, 1947 में सम्पदा निदेशालय के अन्तर्गत भारत सरकार होस्टल, दिल्ली में एक स्वागती (रिसेप्शनिस्ट) के रूप में सेवा आरम्भ की थी ।

(ख) सूचना एकत्रित की जा रही है और सभा पटल पर रख दी जाएगी ।

(ग) फिलहाल कोई कार्रवाई करने का प्रश्न ही नहीं उठता । अशुभित सूचना एकत्रित कर ली जाने पर ही इस प्रश्न पर विचार किया जाएगा ।

**श्री शिव नारायण सरसूनिया :** मैं मंत्री महोदय से पूछना चाहता हूँ वह रिसेप्शनिस्ट एक महिला हैं जो दिल्ली के एक डी०आई० जी० की बस्ती हैं और कांग्रेस बासेष श्री संजय गांधी की गूड बुक्स में थीं, क्या इसी कारण इनको इतनी बड़ी जिम्मेदारी की प्रमोशन मिली ?

क्या इसी कारण यह सब लोग इस होटल में इकट्ठे होते थे और वहां बैठकर जितने दूसरे राजनीतिक लोग थे, उनकी बरबादी की योजना बनाते थे ?

इस इम्बेन्सी के दौरान वहां पर कितने कार्यक्रम नरबन्दी के बारे में और वी० आई० पीज० के बारे में हुए और उन पर कितना खर्चा हुआ ?

**श्री पुरुषोत्तम कौशिक :** इस होटल के सम्बन्ध में कुछ पदोन्नतियों, नियुक्तियों और अन्य मामलों के बारे में शिकायतें प्राप्त हुई थीं, जिनके बारे में सी०बी०आई० द्वारा जांच की जा रही है। मैं समझता हूँ कि इस जांच के दौरान सब वास्तविकता का पता लग जायेगा और उसके बाद जो आवश्यक कार्रवाही होगी वह निश्चित रूप से की जायगी ।

**श्री शिव नारायण सरसूनिया :** अध्यक्ष महोदय, मेरे प्रश्न का उत्तर नहीं आया ।

मैं जानना चाहता हूँ कि कितना खर्चा हुआ ?

**MR. SPEAKER:** Can you give some figures?

**श्री पुरुषोत्तम कौशिक :** अभी कोई जानकारी नहीं है ।